

**CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi**

Ref: Docket No. 109/GT/2012

Date: 29.5.2013

**To,
Deputy Chief Engineer (Commercial),
Damodar Valley Corporation,
DVC Towers, First Floor,
VIP Road,
Kolkatta-700054**

Sir,

Subject: **Docket No. 109/GT/2012**: Determination of tariff for Koderma Thermal Power Station Units 1&2 (2x500 MW) for the tariff period 2009-14.

With reference to the subject mentioned above, I am directed to request you to furnish the following information on affidavit, with advance copy to the respondents, latest by **13.6.2013**:

- (i) Audited financial statements showing the details as on COD of Unit I and combined details of Unit 1&II as on COD of Unit II (if achieved).
- (ii) The item-wise details of liabilities included in the Capital Cost as on COD of the respective units.
- (iii) As The IDC claimed in Form No. 5B does not match with the detailed IDC calculation in Annexure-VII of the petition the details of both IDC and Notional IDC (with all links) giving date of drawals and rate of interest along with the following to be submitted:
 - a. Total interest for the period
 - b. Interest capitalized to gross block as on respective CODs
 - c. Interest lying in CWIP as on respective CODs
 - d. Interest charged to revenue during the period.
 - e. Other charges, if any, considered for the computation of IDC with documentary proof.
- (iv) The following forms to be submitted:
 - a) Form 8 showing the allocation of other corporate loans to various projects.

- b) Form 9 showing the item-wise details of projected additional capitalization after COD.
 - c) Form 9A and 9B showing the gross block and CWIP as on respective CODs & financial year end as applicable.
 - d) Form 10 - Financing of Additional Capitalization after COD i.e for 2013-14).
 - e) Form 14A showing the Actual Cash expenditure, upto the date of station COD.
- (v) As Form No.7 does not contain any information regarding loan from PFC, the revised Form No. 7 showing the details of all project specific loans to be submitted.
- (vi) As the rate of depreciation allowed for the meija 5&6 has been adopted for this station, the Revised Form No.11 showing computation of depreciation based on the capital cost as on COD of this unit along with the asset-wise capital cost as on concerned CODs duly certified by Auditor for the computation of Depreciation rate as per Regulation 43(2)(3) of Tariff Regulation, 2009.
- (vii) From the Notes to the Accounts for 2011-12 (para 7), loan of Rs. 2899. 85 Crores have been drawn from PFC for the project. However the ssame has not been considered in Form No.13 for calculation of weighted average rate of interest nor in Form No. 14, the draw down schedule for calculation of IDC & Financing Charges. Instead loan from Consortium of Bank & Financial institutions has been considered in Form No.7, 13 & 14. The reason for the same to be submitted.
- (viii) The Loan agreement in respect of all loans (except PFC loan) shown in Form No.7, 13 and 14.

2. Further action in this matter will be taken on receipt of the above information/ clarification.

Yours faithfully,

Sd/-
(B. Sreekumar)
Deputy Chief (Law)